

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 585 OF 2017 IN  
DFR NO. 1050 OF 2017**

**Dated: 18<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**M/s Samalpatti Power Company Pvt. Ltd.**

**.... Appellant(s)**

**Vs.**

**Tamil Nadu Generation & Distribution Corporation Limited  
Board & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Sonakshi Malhan *for*  
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1

**ORDER**

There is 6 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Vallinayagam appears on behalf of Respondent No.1. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **09.10.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/tpd*